

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 103**  
**(IB)-1098(PB)/2019**

**IN THE MATTER OF:**

Mr. Amandeep Saxena  
v.  
EMAAR MGF Land Ltd.

.... Applicant/petitioner  
.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.10.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner  
For the Respondent

-  
Mr. Virender Ganda, Sr. Adv. with Mr. Divyam  
Agarwal, Ms. Surbhi Gupta, Ms. Shelly Khana, Mr.  
Anand Singh Sengar, Mr. Daksh Ahluwalia & Mr.  
Arjun Jain, Advs.

**ORDER**

For order see, CP. No. (IB)-513(PB)/2019.